

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 16/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.

Petitioner : Cannice Renewables Energy Pvt. Ltd. (CREPL) and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Corrigendum to RoP for the hearing dated 16.4.2026

After paragraph 3, the following paragraph shall be substituted:

“3A. After hearing the parties, the Commission directed CTUIL to clarify/furnish the rationale of non-issuance of final grant of connectivity for 254 MW RE Project of Foxtrot Solar Renewables Energy Pvt. Ltd. on an affidavit within a week.”

2. Except for the above, all other terms contained in the RoP dated 16.4.2026 in Petition No. 16/MP/2026 shall remain unchanged.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

